

**DEPARTMENT OF TELECOMMUNICATIONS, ASSISTANT
ENGINEER AND DIVISIONAL ENGINEER (HORTICULTURE),
RECRUITMENT RULES, 1997**

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SCHEDULE 1 :- SCHEDULE

**DEPARTMENT OF TELECOMMUNICATIONS, ASSISTANT
ENGINEER AND DIVISIONAL ENGINEER (HORTICULTURE),
RECRUITMENT RULES, 1997**

G.S.R. 233, dated 21st April, 1997.1-In exercise of the powers conferred by the proviso to Art. 309 of the Constitution, the President hereby makes the following rules regulating the method of recruitment to the posts of Assistant Engineer (Horticulture) and Divisional Engineer (Horticulture) in the Civil Wing of the Department of Telecommunications namely:-

1. Short title and commencement :-

(1) These rules may be called the Department of Telecommunications. Assistant Engineer and Divisional Engineer (Horticulture), Recruitment Rules, 1997.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Application :-

These rules shall apply to the posts specified in Column I of the Schedule, annexed hereto.

3. Number of posts, classification and scale of pay :-

The number of posts, their classification and the scales of pay attached thereto, shall be as specified in Column 2 to 4 of the said

Schedule.

4. Method of recruitment, age limit and other qualifications

:-

The method of recruitment to the said posts, age limit, qualifications and other matters relating thereto shall be as specified in Columns 6 to 12.

5. Disqualification :-

No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living: or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to any of the said posts : Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

6. Power to relax :-

Where the Central Government is of the opinion that it is necessary expedient so to do, it may, by order, and for reasons to be recorded in writing and in consultation with the Union Public Service Commission relax any of the provisions of these rules with respect to any class or category of persons.

7. Saving :-

Nothing in these rules shall affect reservation, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, Scheduled Tribes, and other special categories of persons, in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE 1

SCHEDULE

Name of post.	Number of post.	Classification.	Scale of pay.	Whether se	Age limit for direct recruits.
				lection post	
				or non-se	
				lection post.	

1	2	3	4	5	6
Divisional	1* 1996	General	Rs. 3000-	Not	Not excee
Engineer	* Subject to	Central	100- 3500-	applicable.	ding 40 years.
(Horticul	variation	Services	125- 4500.		Note 1 :Re-
ture).	dependent	Group 'A'			laxable for
	on work load.	Gazetted, Non-			Government
		Ministerial.			servants upto
					5 years in
					accordance
					with the ins
					tructions or
					orders issued
					by the Central
					Government.
					Note 2:The
					crucial date
					for determin
					ing the age
					limit shall be
					the closing
					date for re
					ceipt of ap
					plication
					from candi
					dates in India
					(and not the
					closing date
					prescribed for
					those in As
					sam, Megha-
					laya, Aruna-
					chal Pradesh,
					Mizoram,
					Manipur,
					Nagaland,
					Tripura, Sik-
					kim. Ladakh
					Division of

				Jammu and Kashmir
				State. Lahaul
				and Spiti Dis
				trict and
				Pangi sub
				division
				of Chamba
				district of
				Himachal
				Pradesh.
				Andaman and
				Nicobar
				Islands of
				Lakshdweep).